

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No121
IA/177(AHM)2021
IA/178(AHM)2021
in
CP(IB) 482 of 2019

Order under Section 9 IBC

IN THE MATTER OF:

Elcen Machines Pvt Ltd
V/s
MAKTEL Power Ltd

.....Applicant

.....Respondent

Coram:

Dr. Deepti Mukesh, Hon'ble Member(J)
Kaushalendra Kumar Singh, Hon'ble Member(T)

Order delivered on 23.11.2021

PRESENT:

For the RP : Mr. Atul Sharma, Adv.
For the Respondent : Mr. Aadit Sanjanwala, Adv.

ORDER

IA/177(AHM) 2021

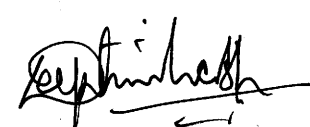
Application filed by RP now being pursued by liquidator. Learned counsel for the applicant states that reply is received and rejoinder is not required to be filed.

IA/178(AHM)2021

Application is filed by RP now Liquidator. Reply of respondent is on record. Learned counsel for the Applicant states that they do not wish to file rejoinder.

List for hearing on 21.01.2022


KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)


DR. DEEPTI MUKESH
MEMBER (JUDICIAL)